

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW
DELHI**

O.A. No. 73 of 2025

IN THE MATTER OF

Abdullah

...Applicant

versus

Gram Panchayat Sadai and Ors.

...Respondents

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Respondent No.1

Through

New Delhi

Date: 24/05/25

**Abhishek Jain**

Counsels for the Respondent No.1

[Sankalp Legal Partners LLP]

68, GF, Todarmal Road, New Delhi-110001

Email: abhishek@sncompany.in

Ph: 9999570000

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW
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O.A. No. 73 of 2025

IN THE MATTER OF:

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...Applicant

versus

Gram Panchayat Sadai and Ors.

...Respondents

REPLY AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 1 Arshad

The abovenamed Respondent do hereby solemnly affirm and state as follows:

The address for service of Respondent No. 1 is that of their Counsel Mr. Abhishek Jain, having office at 68, Ground Floor, Todarmal Road, New Delhi-110001 and email address: abhishek@sncompany.in.

1. That the Respondent, Arshad, S/o Gafoor, R/o House No. 39, Ward no. 06, Near Masjid, Sadai, Saddain Mewat, Haryana-122107, herein is the Sarpanch of Gram Panchayat Sadai and as such is well acquainted with the facts of the case as the issue pertains to the land situated under Gram Panchayat Sadai.
2. That the present reply affidavit is being filed on behalf of the Respondent No. 1 in compliance with the Hon'ble Tribunal's order dated 21.02.2025, respectfully denying the allegations made by the Applicant except those specifically admitted herein.
3. At the outset, it is submitted that the present Application is motivated by extraneous considerations and is filed with a malafide intention without any basis by knowingly making false and incorrect statements/submissions and in utter disregard of the correct factual



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position and therefore the present Application is liable to be dismissed on this ground alone.

4. That the Applicant has filed the present Application on basis of false and frivolous allegations concerning parcels of land, which is described as follows:

a. Khewat/Khatoni No. 46/46 Rectangle No. 2, Killa No-22 (6-0) 23 (4-16), Rectangle No-6 1(3-15) 2(5-11) 3(3-14) 5(2-08) 6(4-01) 8(7-06) 13(7-15) 16(6-17) 17(2-17) 18(8-0) 19(3-01) 23(7-09) 24(7-00) 25/1 (2-15) Rectangle No.-8, 10/2 (4-0) Rectangle no. 1 24(6-17) Rect no. -2 Killa no. - 21 (2-17) Rectangle No.-8 Killa No. - 1(6-01) Rectangle no. 7 Killa no.- 4-(6-02) rectangle no.-5 Killa no.- 20(00) 21/2(00) Total Measuring 110 Kanals 08 Marla situated within the revenue estate of village - Durgapur, Tehsil and District- NUH, Jamabanadi for the year of 2019-20.

b. Khewat/Khatani No.- 158/169, Rect no.-1 Killa no. 23 (0-4), Rectangle No. 3 Killa No. 3(6-01) 4(2-04), 7(7-16) 8/1 (3-05), 8/2 (3-09), 12(1-09) 13(9-05) 14(5-15) 17(6-16), 18(4-08) 24(5-10), Total Measuring 56 Kanals 02 Marlaes situated with in the revenue estate of village -Sadai, Tehsil District Nuh, Jamabandi for the years of 2022-2023.

(hereinafter collectively referred to as 'land in question' or the 'said land')

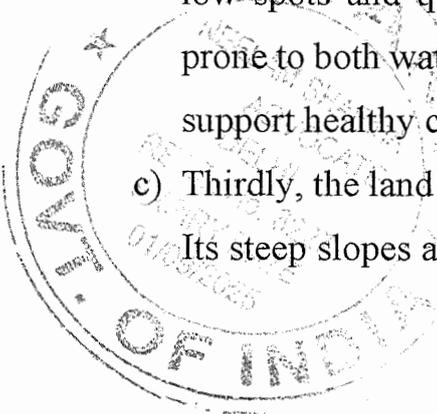
PRELIMINARY SUBMISSIONS

5. That it is submitted that the land in question is of topographical characteristics and nature of the said land fundamentally precludes its utilization for any form of agricultural activities. The ownership over the

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said land vests in Gram Panchayat, i.e. Respondent No.1, and it is settled position that any permit for extraction of ordinary earth/clay in respect of any land of which the ownership or management vests in a Gram Panchayat is granted only after a resolution is passed to that effect by the Gram Panchayat and after approval of the concerned Deputy Commissioner is obtained by the applicant or the Gram Panchayat.

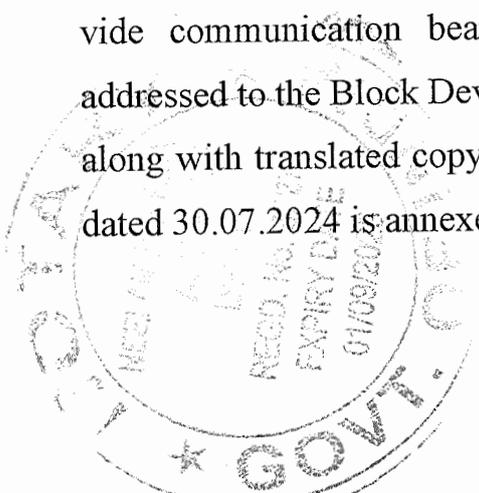
6. That the physical features and natural condition of the land in question made it inherently unsuitable for any kind of agricultural use or related productive activities. The land has significant slopes, uneven surfaces, and irregular shapes. These conditions made it virtually impossible to use modern farming equipment. The area includes rocky patches, low-lying spots, and unstable soil, all of which are major obstacles to sustainable farming.
7. That the rough and uneven nature of this land presents serious challenges to the following essential aspects of agriculture:
 - a) Firstly, the use of modern farming tools and machinery is not feasible. The bumpy and irregular surface prevents the operation of tractors, harvesters, and irrigation systems, all of which are essential for efficient farming today.
 - b) Secondly, setting up proper drainage and water management systems is extremely difficult. The uneven terrain causes water to collect in low spots and quickly run off from higher areas, making the land prone to both waterlogging and drought conditions—neither of which support healthy crop growth.
 - c) Thirdly, the land is not suitable for essential soil conservation efforts. Its steep slopes and loose soil make it highly prone to erosion, which



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further reduces its ability to support agricultural activities over the long term.

8. That in view of the aforesaid geographical constraints and the unsuitability of the land for agricultural purposes, the Sarpanch, in consultation with the Panch members of the village, exercised due deliberation as per Rule 31(3) of the Haryana Minor Mineral Concession, Stocking and Transportation of Minerals, and Prevention of Illegal Mining Rules, 2012 and passed a resolution dated 10.07.2024 to seek appropriate permission from the competent authorities for lifting of soil. It is reiterated that the permit for extraction of ordinary earth/ clay in respect of any land of which the ownership or management vests in a Gram Panchayat is granted only if a resolution is passed to that effect by the Gram Panchayat and approval of the concerned Deputy Commissioner is obtained by the applicant or the Gram Panchayat. Copy of the Resolution passed by the Sarpanch and other Panch members dated 10.07.2024 is annexed herewith and marked as **Annexure R/L**.
9. That consequent upon the aforesaid resolution being passed by the Panchayat and in furtherance thereof, the Respondent duly made an application seeking requisite permission for lifting of soil from the subject land. The Deputy Commissioner in the public interest, acting upon the said application, was pleased to grant the requisite permission vide communication bearing reference No. 990 dated 30.07.2024 addressed to the Block Development and Panchayat Officer. A true copy along with translated copy of the said Letter bearing reference No. 990 dated 30.07.2024 is annexed herewith and marked as **Annexure R/2**.

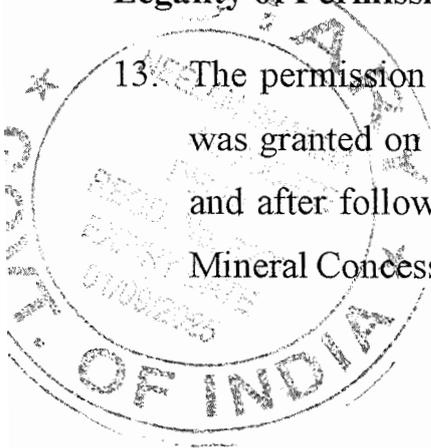


10. That consequent upon and in pursuance of the aforesaid permission granted by the Deputy Commissioner, the Block Development Officer (hereinafter referred to as "the BDO"), vide his communication bearing reference number 1641 dated the 09.08.2024, addressed to the Gram Panchayat Sadai, granted the requisite permission for the lifting of soil from the said premises. A copy along with translated copy of the said Letter bearing reference No. 1641 dated 09.08.2024 is annexed herewith and marked as **Annexure R/3**
11. That vide clarification letter dated 18.03.2024 by Concerned Divisional Forest Officer issued NOC with respect to land bearing Rectangle No./Murba No. : 1//24(6-17), 2//21(2-17), 22(6-0), 23(4-16), 5//20(1-9), 21(3-8), 7//4(6-2), 8//1(6-1), 10/2(4-0) And Khasra No. 16(61-14) as land not part of notified Reserved forest, Protected Forest under Indian Forest Act, 1927 or any area closed under section 4 of Punjab Land Preservation Act, 1900.
12. That the actions undertaken with regard to the subject land have been strictly in accordance with the provisions of law, following due process of law, and only after obtaining requisite permissions from the competent authorities as mandated under the relevant statutory provisions.

PRELIMINARY OBJECTIONS

Legality of Permission and Due Process

13. The permission for lifting soil (Permission No. 990 dated 30-07-2024) was granted on the basis of a resolution passed by the Gram Panchayat and after following the procedure laid down under the Haryana Minor Mineral Concession, Mining and Transportation of Minerals Rules, 2012.



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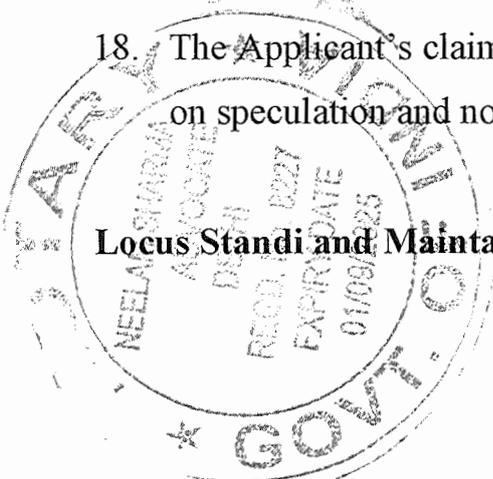
Compliance with Environmental Laws

14. The Respondents have not undertaken any activity in violation of the Forest (Conservation) Act, 1980 or the Environment (Protection) Act, 1986.
15. The mining activity is limited to the extent permitted and does not extend to protected or ecologically sensitive areas. The permission is for removal of excess soil (bhood) deemed non-arable, as authorised by competent authorities.

Land Use and Public Interest

16. The land in question, though originally reserved as charagah, has been periodically leased for agricultural purposes by the Panchayat itself, as evidenced by lease records from 2013, 2014, 2015, and 2016. This demonstrates that the Panchayat is empowered to take decisions regarding the use of its land in the larger public interest.
17. The Panchayat's decision to allow soil lifting was taken after due deliberation, with the aim of levelling uneven land, improving its utility for agriculture and grazing, and generating revenue for community development.
18. The Applicant's claim of irreversible ecological damage is purely based on speculation and not supported by any assessment.

Locus Standi and Maintainability



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19. The Applicant has already approached the Civil Court on similar grounds, which declined jurisdiction and advised approaching the NGT. However, the Applicant has not demonstrated any direct personal injury or specific environmental harm, and the application is based on generalized apprehensions and speculation.
20. The application is an abuse of process, seeking to stall legitimate Panchayat activities under the guise of environmental protection.

PARA WISE REPLY

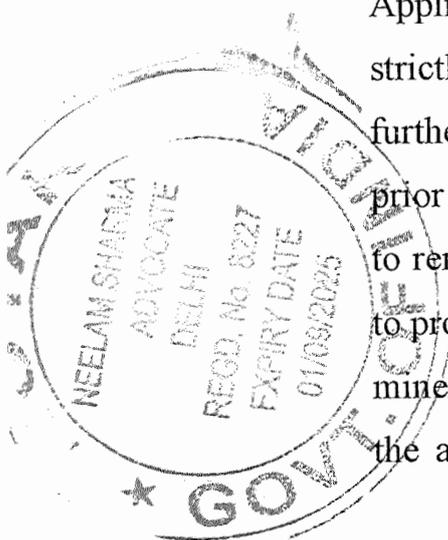
1. The contents of Para 1 pertain to address of communications for Applicants and their Representative. Hence, need no reply.
2. The contents of Para 2 pertain to address for service of notice. Hence, need no reply.
3. In reply to Para 3, it is submitted that the contentions that the applicant is a farmer and an aggrieved person and has filed this application for protection and restitution of environment is false and baseless.
4. In reply to Para 4, it is submitted that the contents of Para 4 to the extent that the Applicant claims to be well acquainted with the facts and circumstances of the case and asserts competence to file the present application before the Hon'ble Tribunal may be true. However, the Respondent respectfully submits that mere acquaintance with the facts and circumstances does not automatically establish the maintainability or merit of the application. The Applicant has failed to demonstrate a direct nexus with the alleged environmental harm, as required under Section 14

3/22/16

and 18 of the NGT Act, 2010, and failed raise a substantial question relating to the environment that affects the community at large. It is further submitted that in the present case, the Applicant's assertions are largely based on generalized apprehensions and speculative allegations, without any supporting documents or evidence. Therefore, the Applicant's locus standi and the maintainability of the application is devoid any plausible explanation, as the Applicant has failed to produce any direct, personal, or demonstrable injury, nor has he provided credible material to show that the impugned activities have caused or are likely to cause substantial environmental damage. The Respondent reiterates that all actions have been taken strictly in accordance with law, after obtaining necessary permissions and following due process, as detailed in the preliminary submissions and subsequent paragraphs of this reply affidavit

5. In Reply to Para 5:

5.1 In reply to Para 5.1, it is submitted that the contents of Para 5.1 are denied as being false, incorrect, and misleading. The Respondent Gram Panchayat Sadai, along with all other officials, has neither engaged in any illegal or unauthorized lifting of soil, sand (bajri), stones, nor cutting of 3,000-4,000 old trees as alleged by the Applicant. Rather, the soil lifting activity has been undertaken strictly in accordance with law, following all due procedures. It is further submitted that No trees have been felled without obtaining prior permission from the Forest Department. The activity is limited to removal of excess, non-arable soil (bhood) and does not extend to protected or ecologically sensitive areas. The mining is for minor minerals (soil) and not for major minerals or stone mining. Further, the allegations regarding destruction of wildlife, bird nests, bore

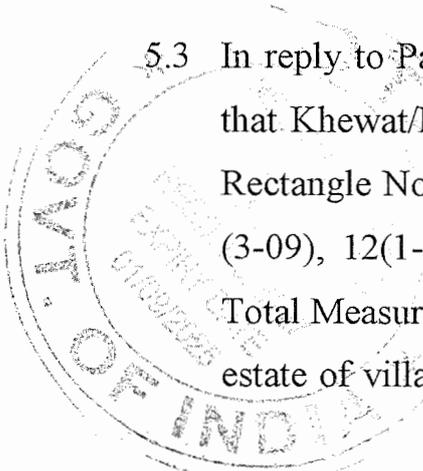


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wells, and the dam/band are denied. Nothing has been provided by the Applicant to support these claims. The Panchayat is committed to protecting community resources and has not removed or demolished any dam or water structure. The land in question is not being converted into deep ditches or ponds as alleged. It is further submitted that the land has topographical constraints- uneven surfaces, rocky patches, and poor soil quality-which make it unsuitable for agriculture or sustained grazing. The Panchayat's decision to allow soil lifting was taken after due deliberation to level the land, improve its utility for future community use, and generate revenue for public welfare. It is further denied that the Panchayat or any officer is selling fertile soil for personal gain or in violation of public interest. All revenues generated from the permitted activity are accounted as per Law. The Respondent reiterates that all actions have been taken with the requisite permissions and in accordance with law. There is no illegal mining, unauthorized tree felling, or environmental destruction as alleged by the Applicant. The claims are speculative and unsupported by any documents and evidence.

5.2 In reply to Para 5.2, it is submitted that the contents of the Para 5.2 are matter of record. Hence, need no reply. Copy of the Jamabandi record of the same is annexed herewith and marked as **Annexure R/4**.

5.3 In reply to Para 5.3, it is submitted that the contents to the extent that Khewat/Khatani No.- 158/169, Rect no.-1 Killa no. 23 (0-4), Rectangle No.-3 Killa No. 3(6-01) 4(2-04), 7(7-16) 8/1 (3-05), 8/2 (3-09), 12(1-09) 13(9-05) 14(5-15) 17(6-16), 18(4-08) 24(5-10), Total Measuring 56 Kanals 02 Marlaes situated with in the revenue estate of village - Sadai, Tehsil, District, NUH Jamabanadi for the



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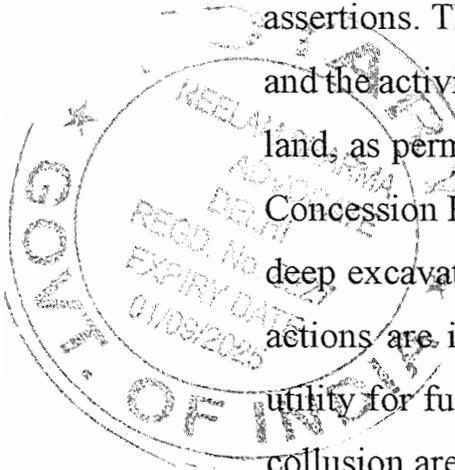
Years of 2022-23. The above Said Land was reserved for "charagah" at the time of Consolidation - 1961-62 This abovesaid land was owned by Jumla Malkam till 1989-90. Thereafter the above said Land was recorded in Revenue Records as Panchayat Deh are matter of record. Hence, need no reply. However, it is denied that the subject land is "very fertile" and essential for fodder (chara) and grazing of cattle. The land in question is characterized by uneven topography, rocky patches, and poor soil quality, making it inherently unsuitable for sustained agriculture. Copy of the Jamabandi record for the same is annexed herewith and marked as **Annexure R/5**.

- 5.4 In reply of Para 5.4, it is denied that there are 3,000 to 4,000 old trees on the subject land or that any large-scale destruction of bird nests, wildlife habitat, or greenery is taking place. It is submitted that No trees have been felled or cut during the soil lifting activity. It is denied that the soil is "very good for chara" or that the land is uniquely vital for animal grazing; or that that many animals come from the Aravalli hills for grazing. Further, the claim of the applicant of illegal mining of stone, sand (bajri), and soil (bhoo) is false and baseless. It is specifically denied of any allegations of corruption, collusion, or bribery. The claim that the Sarpanch paid ₹30 lakhs as a bribe to obtain permission is entirely baseless, frivolous and malicious. The Applicant be put for strict proof against the same. It is further denied that soil, bajri, and stones are being removed up to a depth of 7-8 feet or that large-scale mining is occurring. It is submitted that the permission is strictly for surface soil (bhoo) removal to level the land, not for deep or commercial mining and No conversion of the land into deep ditches or ponds is

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permitted or taking place. It is further submitted that the Panchayat's actions are aimed at improving the land's utility and generating revenue and make the land suitable for agriculture in the public interest. It is specifically denied that the applicants, villagers, trees, wild animals, or birds will suffer irreparable loss is merely an speculation. It is submitted that the Panchayat remains committed to environmental protection and community welfare, and all activities are conducted under regulatory oversight with necessary safeguards.

5.5 In reply to Para 5.5, it is submitted that the contents of Para 5.5 are to the extent that the Applicant approached the Civil Court true and correct. However, the Applicant approaching other authorities are denied for want of knowledge. It is denied that Civil Court asked the applicant to approach NGT. The Applicant be put to strict proof for the same. It is further denied that the lack of response from administrative authorities implies any illegality or malafide intent. It is further submitted that the Applicant's claims of environmental harm remain speculative and unsubstantiated. The NGT Act, 2010, mandates that applications must raise "substantial questions relating to the environment" supported by credible material. The Applicant has failed to provide any environmental impact assessment, forest clearance violations, or proof of tree felling beyond generalized assertions. The Respondent reiterates that no trees have been felled and the activity is strictly limited to soil (bhood) lifting on Panchayat land, as permitted under Rule 31(3) of the Haryana Minor Mineral Concession Rules, 2012, and does not involve prohibited mining or deep excavation. It is further submitted that the Gram Panchayat's actions are in the larger public interest, aimed at improving land utility for future community use. The allegations of corruption or collusion are baseless.



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6. Reply to Grounds

6.1 In reply to Para 6.1, it is submitted that the allegation of District Collector granting permission to the Sarpanch after accepting a bribe of ₹30,00,000 is categorically denied as false, baseless, and malicious. The Applicant has not produced any credible evidence to support this serious accusation. It is further denied that the permission is harmful to the environment, air, trees, dam, wildlife, birds, animals, or villagers. It is submitted that the activity is limited to regulated, permission-based removal of excess soil (bhood) from non-arable land, not involving any prohibited mining or any deforestation.

6.2 In reply to Para 6.2, it The Respondent specifically and categorically denies the allegation that there is any illegal intention behind the permission granted for soil lifting. Further, any allegations of illegal intention, mining, tree cutting, or environmental destruction are specifically denied. The Respondent's actions are lawful, transparent, and in public interest, with all statutory and environmental safeguards in place.

7. It is therefore most respectfully stated that this Original Application has been filed out of sheer malice, spite and vengeance against the Panchayat.

8. It is humbly submitted that the contents of the present Affidavit/Reply has been drafted by my counsel under my instructions and thereafter, same has been read over and explained to me in Hindi vernacular.

Hence, it is most respectfully prayed that the present Original Application be dismissed for the reasons stated above, with costs and pass such further

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order or orders as this Hon'ble Tribunal deems fit in the interest of Justice and Equity.

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DEPONENT

VERIFICATION

24 MAY 2025

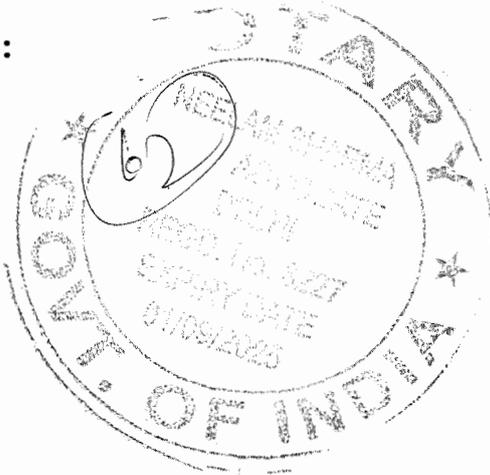
I, Arshad, Sarpanch of Gram Panchayat Sadai, the abovenamed Respondent No. 1, do hereby verify that the contents of this affidavit have been read over and explained to me in Hindi vernacular and the same are true and correct to my knowledge and belief, and nothing material has been concealed.

Arshad Sarpanch
I identified the deponent who has signed in my presence
24/5/2025

312219
DEPONENT

DATE:

PLACE:



ATTESTED
[Signature]
NOTARY (Govt. of India)
Neelesh Sharma
Advocate
Ch. No. 10th, Gate No. No. 11,
Patil's House Courts,
New Delhi-110001
Tel. 9899406301

24 MAY 2025

312219

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

O.A. No. 73 of 2025

IN THE MATTER OF

Abdullah

...Applicant

versus

Gram Panchayat Sadai and Ors.

...Respondents

AFFIDAVIT

I, Arshad, S/o Gafoor, aged about 27 years, R/o House No. 39, ward no. 06, near masjid, sadai, saddain Mewat, Haryana-122107, presently at New Delhi, do hereby solemnly affirm and declare as under:

- 1. That I am the Sarpanch of the Gram Panchayat, herein the abovenamed Respondent No. 1 and well conversant with the facts of the present case and competent to sign and swear the affidavit.
- 2. The accompanying reply has been drafted by my counsel under my instructions, and the contents of the same have been read over and explained to me and explained in vernacular language and I have understood the same which are true and correct as per my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

3. That this is my true and correct statement.

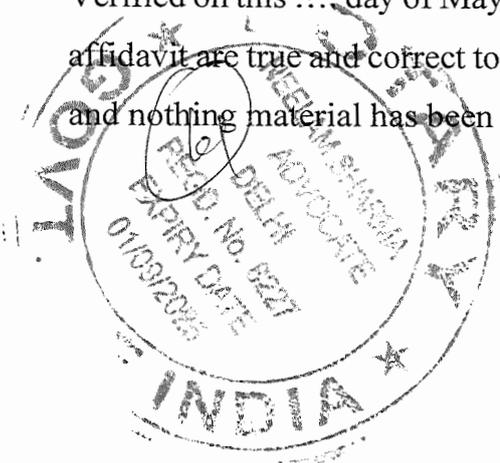
Arshad
I identify the deponent who has signed in my presence

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DEPONENT

VERIFICATION:

Verified on this ... day of May, 2025 at New Delhi that the contents of the above affidavit are true and correct to the best of my knowledge, information and belief and nothing material has been concealed therefrom.

312216
DEPONENT



24 MAY 2025
NOTARY (Govt. of India)
Newish Sharma
Advocate
CN No. 1658, Gate No. No. 12
Pallala House Courts,
New Delhi-110001
(M) 9898408301
24 MAY 2025

प्रेषक

उपायुक्त,
नूह।

प्रेषित

खण्ड विकास एवं पंचायत अधिकारी,
नूह।

कमांक 990 /पंचायत दिनांक: 30.7.24

विषय:- शामलात भूमि उबड, खाबड से मिट्टी उठाने बारे।

सन्दर्भ:- आपके पत्र कमांक 1475 दिनांक 18.07.2024 के सन्दर्भ में

उपरोक्त विषय पर आपके द्वारा ग्राम पंचायत सादई के प्रस्ताव नं० 1 दिनांक 10.07.2024 के माध्यम से ग्राम पंचायत की शामलात भूमि खेवट नं० 46 खतौनी नं० 46 के मु० नं० 2//22, 23, मु० नं० 6//1, 2, 3, 5, 6, 8, 13, 16, 17, 18, 19, 23, 24, 25/1 मु० नं० 8//10/2, मु० नं० 1//24, मु० नं० 2//21 मु० नं० 8//1, मु० नं० 7//4, मु० 5//20, 21/2 कुल रकबा 119 कनाल 8 मरला, व ग्राम पंचायत सादई के बेचिराग गांव दुर्गापुर का पंचायत रकबा खेवट नं० 144 खतौनी नं० 130 का मु० नं० 1//23 मु० नं० 3//3, 4, 7, 8/1, 8/2, 12, 13, 14, 17, 18, 24 कुल रकबा 56 कनाल 2 मरला, जो कि कुल तादादी रकबा 175 कनाल 10 मरला भूमि भूड की है, जो टीले व उबड खाबड तथा बेकार पडी हुई है तथा जिस पर कृषि नहीं होती है, में से मिट्टी उठवाने हेतु स्वीकृति मांगी गई है।

अतः आपकी संस्तुति व ग्राम पंचायत के प्रस्तावों के आधार पर आपको नियमानुसार उक्त पंचायत भूमि से The Haryana Minor Mineral Concession Mining Rules, 2012 में वर्णित नियमानुसार पंचायती भूमि से मिट्टी उठाने की स्वीकृति जनहित में प्रदान करते हुये निर्देश दिये जाते हैं कि उक्त कार्य में किसी भी प्रकार से नियमों की अवहेलना न की जाए तथा यदि किसी भी प्रकार से नियमों की अवहेलना पाई जाती है तो इसके लिए सम्बन्धित अधिकारी/कर्मचारी/ग्राम पंचायत निजि तौर पर जिम्मेवार होगा।

पृ०कमांक

/पंचायत दिनांक

कृते उपायुक्त, नूह।

इसकी एक प्रति जिला खनन अधिकारी नूह को सूचनार्थ एवं नियमानुसार आवश्यक कार्यवाही हेतु प्रेषित है।

कृते उपायुक्त, नूह।

BDO permission

प्रेषक

खण्ड विकास एवं पंचायत अधिकारी,
नूंह।

प्रेषित

सरपंच एवं ग्राम सचिव
ग्राम पंचायत सादई खण्ड नूंह। 1641

दिनांक 09/08/24

विषय:-

ग्राम पंचायत सादई की शामिल भूमि (उबड-खाबड) से मिट्टी उठाने बारे।

उपरोक्त विषय के सम्बन्ध में आपको भेजकर लिखा जाता है कि आपके द्वारा शामिल भूमि खेवट नं० 46 खतौनी नं० 46 के मु० नं० 2//22, 23, मु० नं० 6//1, 2, 3, 5, 6, 8, 13, 16, 17, 18, 19, 23, 24, 25/1 मु० नं० 8//10/2, मु० नं० 1//24 मु० नं० 2//21 मु० नं० 8//1, मु० नं० 7//4, मु० 5//20, 21/2 कुल रकबा 119 कनाल 8 मरला, व ग्राम पंचायत सादई के बेचिराग गांव दुर्गापुर का पंचायत रकबा खेवट नं० 144 खतौनी नं० 130 का मु० नं० 1//23 मु० नं० 3//3, 4, 7, 8/1, 8/2, 12, 13, 14, 17, 18, 24 कुल रकबा 56 कनाल 2 मरला, जो कि कुल तादादी रकबा 175 कनाल 10 मरला भूमि भूड की है में से मिट्टी उठाने की स्वीकृति की मांग की थी।

उपरोक्त बारे उपायुक्त महोदय के पत्र क्रमांक 990/पंचायत दिनांक 30.07.2024 द्वारा मिट्टी उठाने बारे स्वीकृति प्रदान कर दी गई है। अतः उपायुक्त महोदय द्वारा दी गई स्वीकृति अनुसार आपको निम्न शर्तानुसार स्वीकृति प्रदान करते हुए निर्देश दिये जाते हैं कि आप नीचे दी गई हिदायतानुसार मिट्टी का उठान सुनिश्चित करें:-

1. उपायुक्त महोदय द्वारा प्रदान की गई स्वीकृति अनुसार यदि ग्राम पंचायत उक्त भूमि में से उठाई गई मिट्टी को बेचना चाहती है तो आप Haryana Scheduled Rates, 2021 में वर्णित दर से अथवा इससे उपर की दर से वर्णित रकबे से मिट्टी जिसकी कुल कीमत प्रति क्यूम की दर के हिसाब से जो भी बनेगी, को ग्राम पंचायत के खाता में इच्छुक खरीददारों से लिखित में आवेदन लेकर जमा करवाना सुनिश्चित करें तथा उक्त आवेदन लेने हेतु ग्राम पंचायत क्षेत्र व आस पास के गांवों में नुनादी करवाना सुनिश्चित करें। तथा यह सुनिश्चित करें कि निर्धारित दर से कम दर पर मिट्टी ना बेची जाये।
2. सम्बन्धित भूमि की रॉयल्टी Mining विभाग में खरीददार अपने अपने स्तर पर जमा करवाना सुनिश्चित करेंगे।
3. उक्त भूमि के साथ लगते निजी मलकियत के खेतों में किसी भी प्रकार का नुकसान न हो इसकी जिम्मेवारी मिट्टी खरीददार की होगी।
4. उक्त भूमि के रकबे की पैमाईश उपरान्त ही मिट्टी उठाने का कार्य शुरू किया जाये।
5. आने-जाने के लिये इस्तेमाल किये जाने वाले रास्तों की स्थिति ज्यों की त्यों बरकरार रखी जाये, उनकी मरम्मत की जिम्मेवारी मिट्टी खरीददार की होगी। तथा ग्राम पंचायत की शर्तों के उल्लंघन पर उक्त अधिकार पत्र तुरन्त प्रभाव से निरस्त कर दिया जाये तथा मिट्टी खरीददार के द्वारा जमा की गई राशि जब्त कर ली जाये।
6. उपायुक्त महोदय द्वारा प्रदान की गई स्वीकृति अनुसार एवं The Haryana Minor Mineral Concession Mining Rules, 2012 में वर्णित नियमानुसार ही मिट्टी का उठान उक्त वर्णित रकबे में से किया जाये। यह ध्यान रहे कि उक्त नियमों में वर्णित गहराई से अधिक मिट्टी का उठान किसी भी सूरत में न किया जाये तथा इसकी जिम्मेवारी ग्राम पंचायत की होगी तथा मिट्टी का उठान होने उपरान्त वर्णित रकबा मिट्टी खरीददारों के द्वारा समतल किया जाये ताकि उक्त रकबे को पट्टे पर छोड़ा जा सके एवं किसी भी प्रकार से ग्राम पंचायत को वित्तीय हानि न हो।

Page

खण्ड विकास एवं पंचायत अधिकारी,

नूंह।

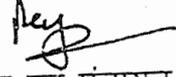
प्रतिलिपि:-

1642

दिनांक 09/08/24

इसकी एक प्रति जिला खनन अधिकारी नूंह को भेजकर सूचित किया जाता है कि उपायुक्त महोदय द्वारा ग्राम पंचायत सादई में से The Haryana Minor Mineral Concession

Mining Rules, 2012 में वर्णित नियमानुसार गहराई तक ही मिट्टी उठाने की स्वीकृति प्रदान की गई है जिसकी प्रति साथ संलग्न है। अतः आपको भेजकर लिखा जाता है कि उक्त वर्णित भूमि से मिट्टी उठाने हेतु जो भी रॉयल्टी बनती है उसको ग्राम पंचायत/खरीददार (जो कि ग्राम पंचायत के द्वारा अधिकृत किया गया हो) के आवेदन पर जमा करवाते हुए खनन विभाग की स्वीकृति प्रदान करने का कष्ट करें ताकि आगामी कार्यवाही अमल में लाई जा सके।



खण्ड विकास एवं पंचायत अधिकारी,
नूंह।

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नकल जमावदी (पत्र पत्र)

दस्तावेज नं. : 94

जिला : गुरु

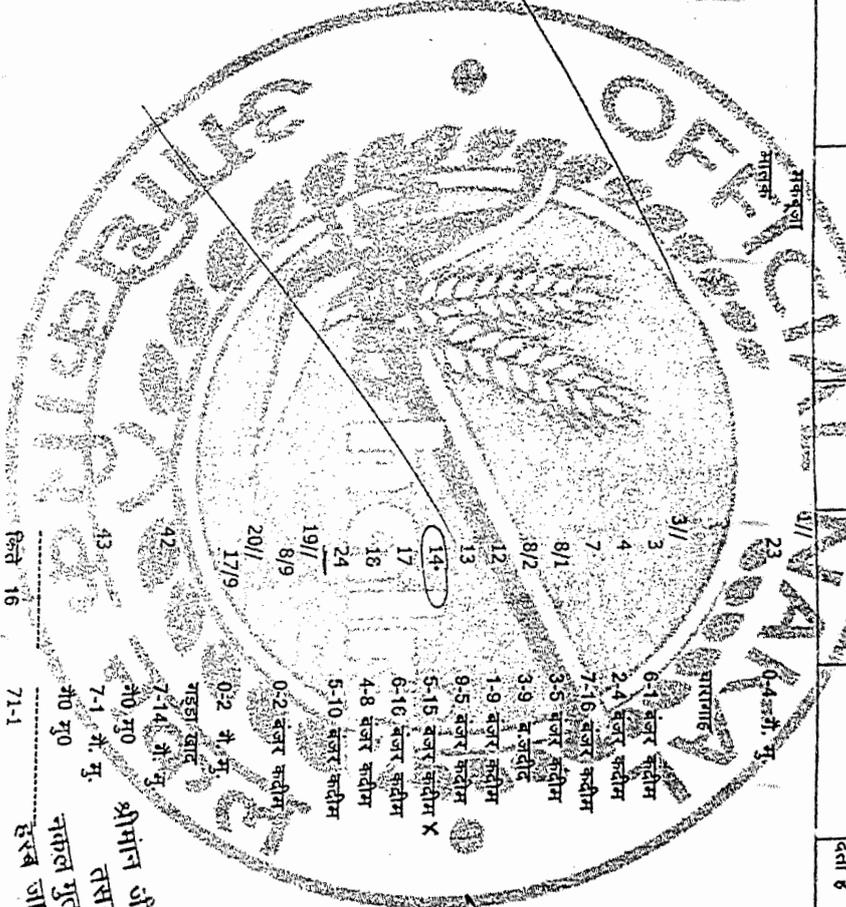
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साल : 2022-2023

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169 पत्नी रस्तम युव वारी

144



3/ 23

3 0-4 गी. गुरु

4 2-4 बजर कदीम

7 7-16 बजर कदीम

8/1 3-5 बजर कदीम

8/2 3-9 बजर कदीम

12 1-9 बजर कदीम

13 9-5 बजर कदीम

14 5-15 बजर कदीम X

17 6-16 बजर कदीम

18 4-8 बजर कदीम

24 5-10 बजर कदीम

19/ 8/9 0-2 बजर कदीम

20/ 17/9 0-2 गी. गुरु

42 गहरा बाट 7-14 गी. गुरु

43 7-1 गी. गुरु 7-1 गी. गुरु

दिले 16 71-1

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श्रीमान जी. जाती है कि तसदीक की जाती है। उजरत नकल जमावदी गुरु नराल पार्स 1 हसर जावदा गुरु नराल पार्स 1

19/9/24

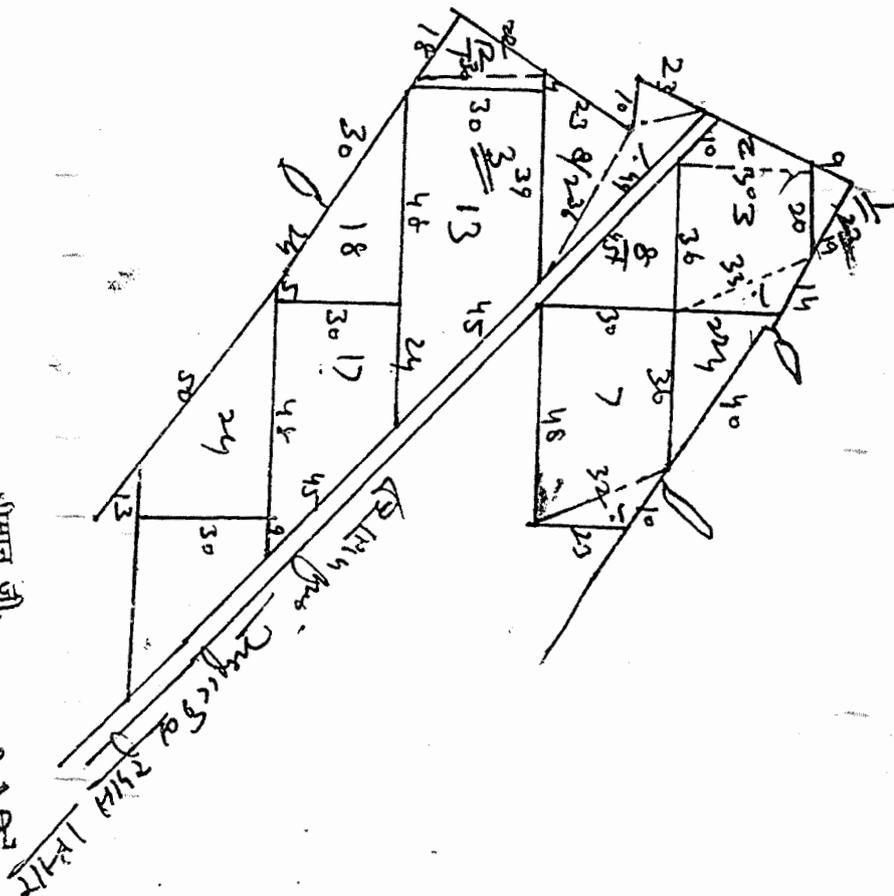
रफा गावडी

19/9/24

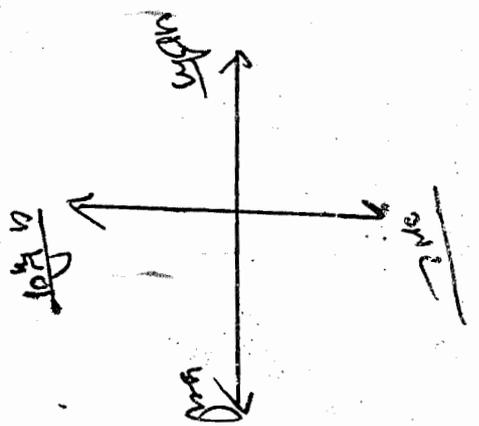
रफा गावडी



नमस्कार और विनम्र प्रार्थना के साथ
 नमो भगवते वासुदेवाय



श्रीमान जी,
 तसदीक की जाती है कि
 नकल प्रामाणिक प्राप्त है। उजवा
 हरम नाला नमद कसूल पाई
 17/9/25



030.00340000000000

गिरा : सुनील

पुस्तक संख्या (पुस्तक पदवार)

पुस्तक नं. : 03

दिनांक : 09

वर्ष : 2020

पृष्ठ

2019-2020

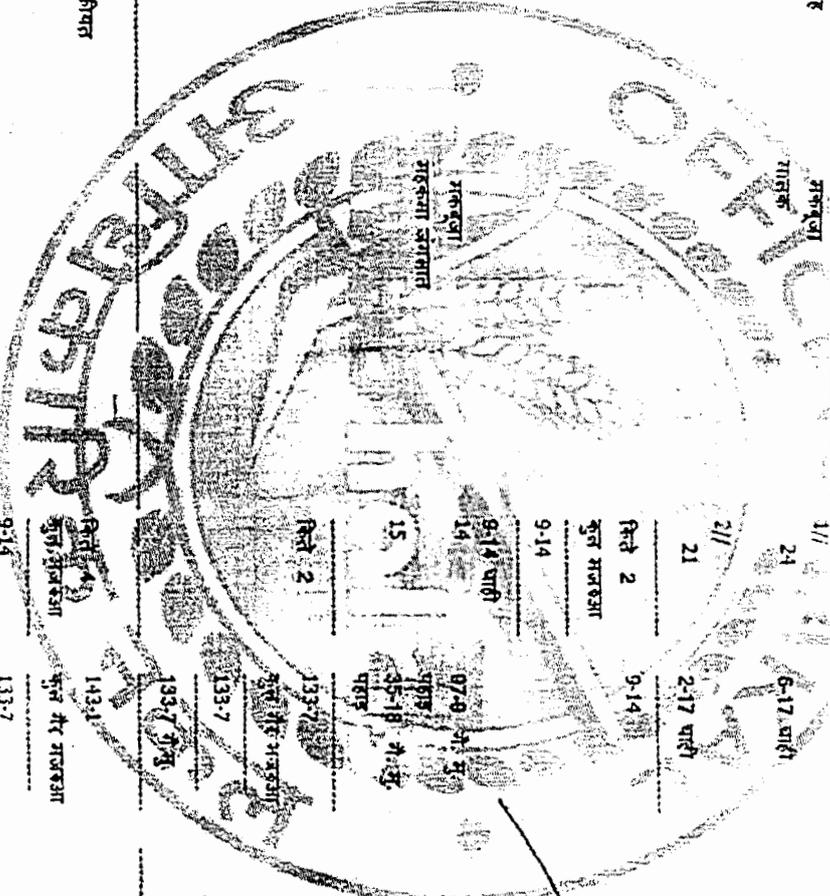
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पुस्तक संख्या										
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पुस्तक संख्या 227 के पृष्ठ 1



53

पुस्तक संख्या

पुस्तक संख्या 143-1, 133-7, 133-7, 133-7, 133-7

पुस्तक संख्या 133-7

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1/2



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गौर : बुधपुर

क्रमांक नं. : 93

दिनांक : शुक्र

वर्षांक : १९

मार्ग : 2019-2020

नकल जमावारी (पुस्तक पटवार)

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क्रमांक	सुनील नं.	नाम तारक या पत्नी	विद्यार्थी सहित मासिक नाम	विद्यार्थी सहित कारणांक	कुल या विवाह के अन्य सामान का नाम	नकल खरीदने और बिंदु का मूल्य	खरीदने और बिंदु का मूल्य	इस और शेष का बिलाना या बिलाना का मूल्य	इस और शेष का बिलाना या बिलाना का मूल्य

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					2	5-11 पाठ			
					3	8-14 पाठ			
					5	2-8 पाठ			
					6	4-1 पाठ			
					8	7-0 पाठ			
					13	7-15 पाठ			
					16	6-17 पाठ			
					17	2-17 पाठ			
					18	8-0 पाठ			
					19	3-1 पाठ			
					23	7-9 पाठ			
					24	7-8 पाठ			
					25/1	2-15 पाठ			
					8/	10/2	4-0 पाठ		
					16	61-14	क. पु.		
							कौ. पु.		

कुल जमावारी	18	154-8
कुल गैर जमावारी		



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Issued to : Panthari



1/3

नकल को दोहराई कृपया QR कोड को स्कैन करें

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श्री : श्री

कार्य क्र. : 93

दिना : गुरु

संस्था : गुरु

दिना : 2019-2020

सर्वोपस्थापक (सर्वोपस्थापक)

श्री : श्री						
श्री : श्री						

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सिद्धि

दिना 25
श्री

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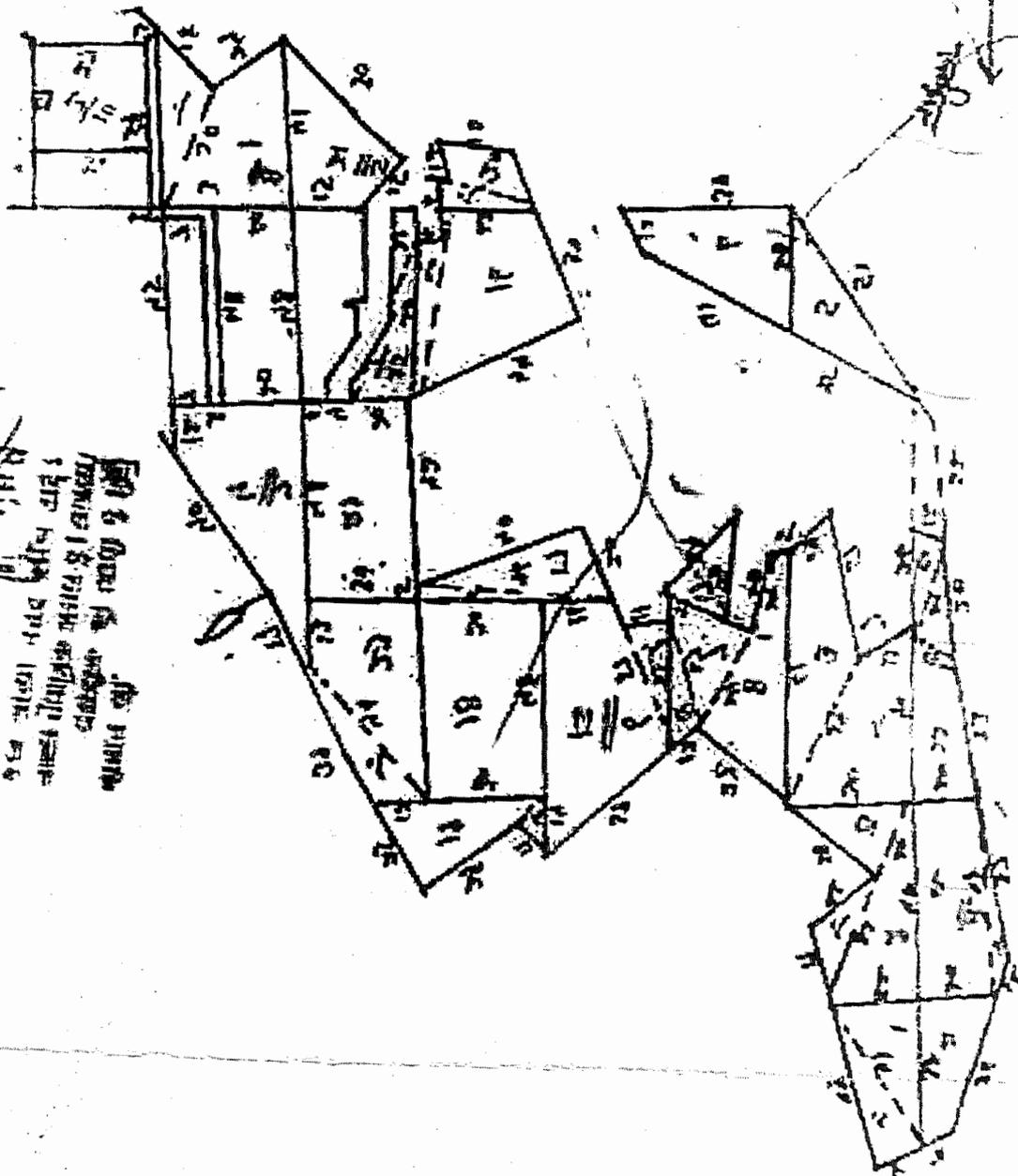
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 Hs: 11/11/2021



श्री



Structural Analysis of a Multi-Storey Building

Fig. 1 shows the structural frame of a multi-storey building. The columns are labeled A through Z. The beams are labeled with letters and numbers. The diagram illustrates the load transfer from the slabs to the columns and beams.



FIR NO.
U/S
P.S.

VAKALATNAMA

IN THE COURT OF The Hon'ble National Green Tribunal, New Delhi
O.A. No. 73 of 2025

IN THE MATTER OF:

Abdullah Plaintiff/Petitioner/Appellant/Complainant
Versus
Gram Panchayat Sadai and/or. Defendant/Respondent/Accused

KNOW ALL to whom these presents shall come that I/We, Arshan, s/o Hafoor, R/o H.No. 39
Ward No. 06, near Masjid Sadai, Saddain, Rewat, Haryana
122107, the abovenamed Respondent No. do hereby appoint:

SANKALP LEGAL PARTNERS LLP, Adv. Abhishek Jain
68, GF, TODARMAL ROAD, NEW DELHI-110001
Phone No. 9999570000 Email: abhishek@sncompany.in

hereinafter called the Advocate(s) to be my/our Advocate in the above-noted case and authorize them:-

To act, appear and plead in the above-noted case in this, or in any other court in which the same may be tried or heard and also in the appellate Courts including High Court.

To sign, file, verify and present pleadings, replications, appeals, cross-objections, or petitions for execution, review, revision, restoration, withdrawal, compromise, or other petition, replies, objections, or affidavits of other documents as may be deemed necessary or proper for the prosecution of said case in all its stages.

To file and take back documents.

To withdraw, or compromise, the said case or submit to as arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take our execution proceedings.

To deposit, draw and receive moneys, cheques and grant receipts thereof, and to do all other acts & things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the advocate whenever he may think fit to do & to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm acts, done by the Advocate or his substitute in the matter as my/our duly authorized agent would appear in Court on all hearings & will inform the Advocate for appearance, when the case is called.

And I/We the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case in consequence of his absence from the Court when the said case is called up for hearing or for any negligence of the said Advocate or his Substitute.

And I/We the undersigned do hereby agree that the whole fee will be payable in advance and that in the even of the whole or any part of the fee agree by me/us to be paid to the Advocate, remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. If any costs are allowed for an adjournment, the advocate would be entitled to the same.

IN WITNESS WHEREOF I/WE do hereunto set my/or hand to these presents the contents of which have been understood by me/us on this 24th day of May 2025. Accepted subject to the terms of fees.

Abhishek
07/29/24
Advocate

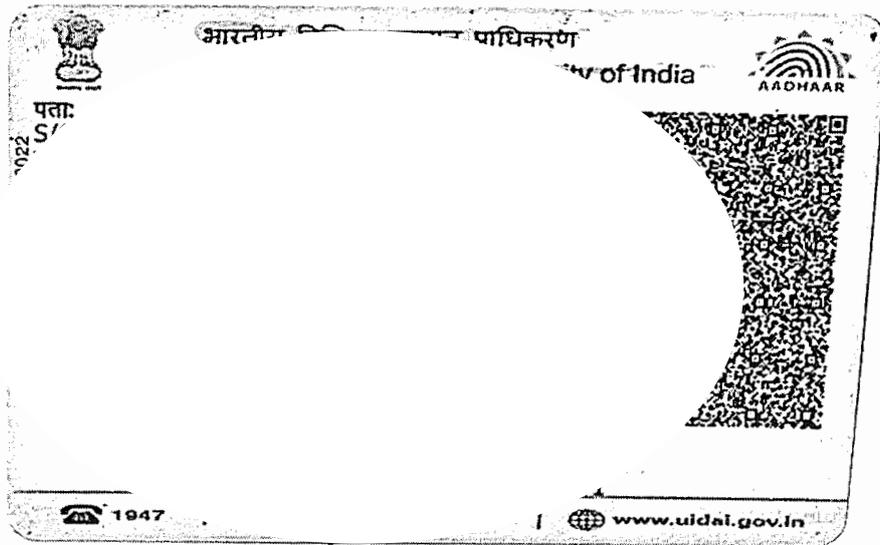
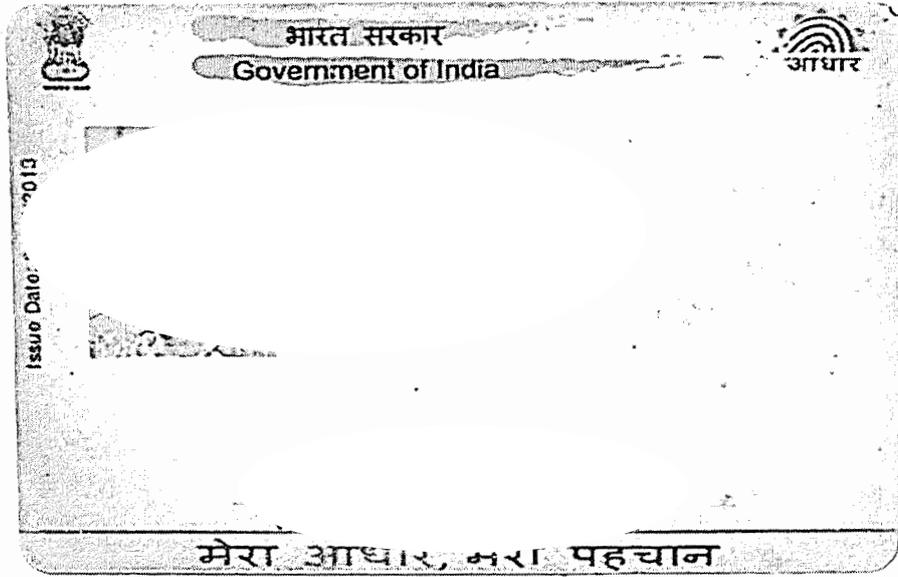
Yywal Kaur
01/27/2024
Advocate

312216
Client

312216
Client

[Signature]
07/29/24

I identify the signature/thumb impression of above mentioned person who has signed in my presence



312216